

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1179
ANSWERED ON:04.03.2010
EMPLOYEES WELFARE
Patil Shri A.T. Nana

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether a family member of an employees who died in harness is provided job on compassionate ground;
- (b) if so, the details of the employees/officers died in harness during the last three years;
- (c) the details of family members of such employees who have been provided with a job out of the above and the number of applications lying pending with the Government as on date;
- (d) whether the Government has fixed any time frame to provide job to the said family members;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a):- As per the existing instructions, compassionate appointment to a dependent family member of a Government servant dying in harness, thereby leaving his family in penury and without any means of livelihood to relieve the family of the Government servant concerned from financial destitution, is made in Group C or Group D posts against a maximum of 5% of direct recruitment quota vacancies released by the Screening Committee, if the applicant is eligible and suitable for the post in all respects under relevant recruitment rules.

(b):- Details of employees/officers died in harness during the last three years are as given below:

S.No.	Name of the deceased Govt. servant, designation and office of posting	Name of the applicant & relation	Date of Demise of Govt. servant.
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1.	Shri A. Krishna, Peon of Air Safety, Hyderabad	Smt. Nirmala, wife	11.6.2007
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2.	Shri Munshi Ram, Daftry of Civil Aviation (DGCA)	Dinesh Kumar, Son,	23.6.2007
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3.	Shri Janak Dev Prasad, Peon of Non-CSS Ministry	Smt. Pushp Kumari, Wife	2.7.2007
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4.	Shri Ram Bahadur Bearer of Non-CSS, DGCA	Amit Khatri, Son	6.12.2007
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5. Shri Satish Chandra, Smt. Madhu Chandra, Wife 15.1.2008
Assistant,
CSS, DGCA

6. Shri S.C. Dey, Store man Smt. Shikha Dey, Wife 1.5.2008
Non-CSS, DGCA

7. Shri Prakash, Bearer, Shri Nitin, Son 16.10.2008
Non-CSS, DGCA

8. Shri Rajesh Kumar, Smt. Rita, Wife 4.4.2009
Staff Car Driver,
Non-CSS, DGCA

(c):- No family member of the above employees has yet been appointed on compassionate grounds.

(d) to (f):- As per existing instructions, the maximum time a persons name can be kept under consideration for offering Compassionate appointment is 3 years, subject to the condition that the prescribed Committee has reviewed and certified the penurious condition of the applicant at the end of the first and the second year. After 3 years, if compassionate appointment is not possible to be offered to the applicant, his case will be finally closed, and will not be considered again.